

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 53624 of 2015

[Arising out of Order-in-Appeal No. EXCUS-000-APP-86-87-15-16 dated 12.08.2015 passed by the Commissioner (Appeals), Central Excise, Chandigarh-I]

Nagar Panchayat

Khamano, Fatehgarh Sahib,
Punjab-141801

.....Appellant

VERSUS

**Commissioner of Service
Tax, Chandigarh-I**

Central Revenue Building, Plot No.19,
Sector-17C, Chandigarh-160017

.....Respondent

APPEARANCE:

None for the Appellant

Shri Yashpal Singh, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60845/2025

DATE OF HEARING: 10.07.2025

DATE OF DECISION: 10.07.2025

P.ANJANI KUMAR:

The appellants have opted for Sabka Vishwa (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues.

2. In view of the above, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

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